

- (iv) G.S.Rs. 1730 and 1731 published in Gazette of India dated the 19th July, 1969, together with an explanatory memorandum.

[Placed in Library. See No. LT 1491/69].

DEMANDS FOR EXCESS GRANTS (RAILWAYS). 1967-68.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI R.L. CHATURVEDI) : Sir, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1967-68.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 31st July, 1969, agreed without any amendment to the Unlawful Activities (Prevention) amendment Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 23rd July, 1969."

ELECTION TO COMMITTEE

Central Council for Research in Indian Medicine and Homoeopathy

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B.S. MUTHY) : I beg to move the following :—

"That in pursuance of paragraph 1 (8) & (9) of the Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Health) Resolution No. F.1-3/68-AE, dated the 22nd May, 1969, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central

Council for Research in Indian Medicine and Homoeopathy".

MR. DEPUTY-SPEAKER : The question is :—

"That in pursuance of paragraph 1 (8 & 9) of the Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Health) Resolution No. F.1-3/68-AE, dated the 22nd May, 1969, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Council for Research in Indian Medicine and Homoeopathy".

The motion was adopted.

13.27½ hrs.

Re. QUESTION OF PRIVILEGE

MR. DEPUTY-SPEAKER : The other day there was the question of privilege and I have kept it pending...*Interruption*. I am not repeating what I said on that day. I asked the Law Minister to say something about it.

SHRI N.K.P. SALVE (Betul) : Would you give me a minute ?

MR. DEPUTY-SPEAKER : I have got your note and I want to save the time of the House.

SHRI NATH PAI (Rajapur) : We understand your difficulty and we appreciate that you want to do maximum business in the very little time at our disposal. But very often it happens that while the business is rushed through, the House is left in darkness as to what is happening. If he wants, let him take a minute.

SHRI N.K.P. SALVE : It is unfortunate that the matter of privilege should be kept in the air hanging for such a long time. The hon. Law Minister has informed me that the Delhi High Court has dismissed the suit *In limine*. So far so good. My privilege motion no doubt includes the question of privilege against the Delhi High Court but that is also against the plaintiffs who dragged us into a court of law. In the plaint they have made all sorts of allegations. In view of what the Delhi High Court has done